

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.693

TO BE ANSWERED ON FRIDAY THE 14TH DECEMBER, 2018
AGRAHAYANA 23, 1940 (SAKA)

GST ON AGRI PRODUCTS

693. DR. BOORA NARSAIAH GOUD:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has taken cognizance of the demand of farmers to exempt agriculture implements and turmeric fingers, coriander, raisin and dried chillis from Goods and Services Tax (GST);

(b) if so, the reasons for not even taking their genuine demand to the GST council for resolution; and

(c) the details of justification for categorizing green chillis as zero GST and dried chillis are categorized as processed one and imposed 5 percent GST even though the process is natural?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAP SHUKLA)

(a), (b) and (c): The GST rates have been prescribed on the recommendation of the GST council. The council has taken several relevant factors, including pre-GST tax incidence while recommending rate. The requests received for the review of rates are also placed before the council and wherever the council recommends the rates are revised.
